

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 682 of 2020

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Manish Yadav. ....Petitioner

Versus

1. The State of Jharkhand.

2. Puja Kumari @ Puja Devi. ....Opposite Parties

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner : Mr. H.K. Shikarwar, Advocate  
For the State : Miss. Amrita Kumari, A.P.P.  
For the O.P. No. 2 : Mr. Raj Kumar Sinha, Advocate.

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05/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Chouparan P.S. Case No. 102 of 2019.

The marriage of the informant was solemnized with the petitioner on 18.4.2018. It has been alleged that she could not bear a child, which resulted in torture meted out to her. It has further been alleged that there was a demand of Rs.5,00,000/- which could not be fulfilled and she was also tortured since she was disabled and ultimately she was ousted from her matrimonial house.

Learned counsel for the petitioner has submitted that petitioner is still ready and willing to keep the O.P. No. 2 with him with full honor and dignity. He has further submitted that the allegations are general and omnibus in nature.

Learned counsel for the O.P. No. 2 has submitted that the O.P. No. 2 is disabled. He has further submitted that the petitioner has remarried, which however has been denied by the learned counsel for the petitioner.

It appears from the impugned order that the attempts for mediation were taken but the petitioner did not appear and therefore no subsequent steps could be taken. It further appears from the FIR that the informant being a disabled was subjected to torture for non fulfilment of demand of Rs.5,00,000/- In such circumstances, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-